

PAPERS LAID ON THE TABLE

(i) and (ii) REPORT (1953) AND FINAL REPORT OF THE TARIFF COMMISSION ON THE TITANIUM DIOXIDE INDUSTRY

(iii) GOVERNMENT RESOLUTION No. 8(10)-T.B./52, DATED 9TH DECEMBER 1953.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1953) of the Tariff Commission on the Titanium Dioxide Industry (incorporating Corrigendum and Revised Appendix IV).

(ii) Final Report (Letter No. TC/ID/E/89, dated the 12th November 1953) of the Tariff Commission on the Titanium Dioxide Industry, attached to the first Report cited at (i) above.

(iii) Government Resolution No. 8(10)-T.B./52, dated the 9th December 1953.

[Placed in the Library, see No. S-201/53 for items (i), (ii) and (iii).]

STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING THE SECOND, THIRD AND FOURTH SESSIONS OF THE COUNCIL.

THE MINISTER FOR PARLIAMEN-TARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Govern-ment on the various assurances, prom-ises and undertakings given during the sessions shown against each:—

(i) Statement No. VII—Second Ses-sion, 1952, of the Council of States. [See Appendix VI, Annexure No. 82.]

(ii) Supplementary Statement No. VI—Third Session, 1953, of the Coun-cil of States. [See Appendix VI, An-nexure No. 83.]

(iii) Supplementary Statement No. I—Fourth Session, 1953, of the Coun-cil of States. [See Appendix VI, An-nexure No. 84.]

RESOLUTION RE APPOINTMENT OF A COMMISSION TO INQUIRE INTO THE CONDITIONS OF THE INDIAN LANGUAGES—continued

MR. CHAIRMAN: We proceed to Mr. Rama Rao's Resolution moved on 27th November 1953. Mr. Mahanty.

SHRI S. MAHANTY (Orissa): Mr. Chairman, I rise to lend my condi-tional support to the Resolution. It will, I think, be helpful if I let the House know my condition before I proceed further. My condition is the deletion of all the clauses and sub-clauses excluding sub-clause (iv) of clause (2).

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): Sir, the hon. Member is not audible.

SHRI S. MAHANTY: What this Re-solution suggests is the setting up of a Commission and its terms of refer-ence; preparation of standard dic-tionaries of words, phrases, idioms, proverbs and usages incorporating therein such words, phrases, etc. from Indian and foreign languages as may be found useful; then, the preparation of books of quotations; preparation of authoritative books on grammar and rhetoric; and preparation of school text-books and basic vocabulary books.—

MR. CHAIRMAN: When you put questions you speak loud, but when you make a speech you speak low. Come forward and speak by the side of your leader.

(Shri S. Mahanty came forward accord-ingly.)

SHRI S. MAHANTY: The Commis-sion will also be required to report on simpler methods of teaching classi-cal and Indian languages; study of